1 2		3	1	2	3	
.2. CI	handauli	993	57.	Sidharth Nagar	147	
3. AI	Imora	2012	58.	Santkabir Nagar	807	
4. Ba	ageshwar	393	59.	Deoria	1645	
5. KI	heri	1635	60.	Kushi Nagar	1180	
6. B	areilly	1678	61.	Gonda	1605	
7. Pi	ilibhit	985	62.	Balrampur	795	
8. H	ardoi	2103	63.	Bahraich	1155	
9. B	udaun	2207	64.	Srawasti Nagar	630	
0. S	hahjahanpur	1348	65.	Ballia	1986	
1. N	ainital	917	66.	Kanpur City	813	
32. U	dham Singh Nagar	620	67.	Kanpur (M)	1500	
3. M	loradabad	1211	68.	Unnao	1625	
4. Jy	yotibafule Nagar	945				
5. R	lampur	864	69.	Farehhabad	1495	
6. P	ithoragarh	1201	70. 	Farrukhabad	889	
37. C	hampawat	455	71 .	Kannoj	758	
8. B	lijnor	2029	72.	Banda	630	
9. C	Chamoli	833	73.	Sahuji Maharaj Nagar	520	
0. R	Rudraprayag	567	74.	Mahoba	365	
1. D	Pehradun	1210	75.	Hamirpur	390	
2. G	Shaziabad	749	76.	Faizabad	748	
13 . G	a.B. Nagar	234	77 .	Ambedkar Nagar	1510	
14. N	Meerut	994	78.	Sitapur	1515	
45. B	Bagpat	286	79.	Barabanki	1525	
46. N	Muzaffar Nagar	1105	80.	Raebareli	1714	
47. F	Pauri	2627	81.	Sultanpur	2056	
48 . S	Saharanpur	1331	82.	Lucknow	1190	
49. F	Haridwar	590		Total	98421	
50. T	Tehri	1870				
51. L	Jttarkashi	482	(En	Establishment of High Court Benches [English]		
52. <i>F</i>	Azamgarh	1937		giish) 1805. Shri Gordhanbh	AL IANGA.	
53. N	Mau	1140	3			
54. (Gorakhpur	2063		SHRI NRIPEN GOS		
55. ∤	Maharajganj	1238		SHRIMATI SURYAK		
56. E	Basti	2356		SHRI MULLAPALLY	HAMACHANDRAN:	

SHRI T. GOVINDAN:

SHRIMATI MINATI SEN:

Will the Minister of LAW, JUSTICE AND COM-PANY AFFAIRS be pleased to state:

- (a) the norms fixed for setting up of benches of High Courts in the country;
- (b) whether some state Governments have sent their proposals to the Union Government for setting up of benches of High Courts;
- (c) if so, the details thereof, State-wise and location-wise; and
- (d) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) In its report, the Jaswant Singh Commission suggested the broad principles and criteria to be followed while deciding the question of expediency and desirability of establishment of a bench of a High Court away from the principal seat and the factors to be kept in view in selecting the venue of the said Bench. The report of the Commission was laid on the Table of the Rajya Sabha and the Lok Sabha on 20.4.87 and 21.4.87 respectively. The question of setting up of a High Court Bench is considered by the Central Government in the light of these principles and criteria as and when the proposal is received from the State Government, in consultation with the Chief Justice of the concerned High Court.

- (b) and (c) No specific, complete proposal has been received from any State Government for establishing a permanent Bench of High Court away from its principal seat, in consultation with the Chief Justice of the High Court, in keeping with the broad principles and criteria recommended by the Jaswant Singh Commission. However, the Government of West Bengal have sent a proposal with the consent of the Chief Justice of the Calcutta High Court for establishing a Cricuit Bench of the High Court at Jalpaiguri in north Benga!
- (d) It is not possible to indicate the time by which a decision is likely to be taken in this regard.

Setting up of Free Ports with Foreign Investment

3806. SHRI PANKAJ CHOUDHRY:

SHRI RAMPAL SINGH:

DR. RAMKRISHNA KUSMARIA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether any proposal is under consideration of the Government for setting up of the free ports with a view to boost the foreign investment;
 - (b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN): (a) to (c) The advisory Committee set up under the Chairmanship of Shri Raunaq Singh, Industrialist, to examine the desirability and feasibility of establishing a Free Port in India had submitted its report on the subject. The report has been examined and the Government has asked the Indian Institute of Foreign Trade to draw up an implementation model including likely changes in laws and rules, administrative framework and also various fiscal measures to enable the Government to take a policy decision.

Construction of By-pass Express way in Hyderabad

3807. SHRI K. YERRANNAIDU:

SHRI CHANDU LAL AJMEERA:

 $\begin{tabular}{lll} \textbf{Will the Minister of SURFACE TRANSPORT be}\\ \textbf{pleased to state:} \end{tabular}$

- (a) whether the Government propose to assist the Andhra Pradesh Government for construction of an effective By-pass Express way to Hyderabad for quick movement of traffic;
 - (b) if so, the details thereof and
- (c) the measures taken for pending early financial assistance to the State Government Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN): (a) to (c) At present there is no proposal to construct a by-pass Express way around Hyderabad, However, for the quick movement of traffic, the four arms of National Highways radiating from Hyderabad for the reaches Experiencing traffic congestion have been proposed to be fourlaned. This proposal is at preliminary stage.

Reservations in Supreme Court and High Courts

[Translation]

3808. SHRI RAM TAHAL CHAUDHARY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether reservation is applicable for the SCs, STs,
 Women and other backward classes in the High Courts and
 the Supreme Court;
 - (b) if so, the details thereof;
- (c) the number of persons belonging to these categories working in the Suprme Court and the High Courts at present court-wise; and
- (d) the efforts being made by the Government to implement reservation in Courts?